

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. Dr. Pramod Deo, Chairperson
2. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M.Deena Dayalan, Member

Petition No. 12/2010

DATE OF HEARING: 9.9.2010

DATE OF ORDER: 14.9.2010

In the matter of

Application for grant of inter-State trading licence to Abellon Clean Energy Limited, Ahmedabad.

And in the matter of

Abellon Clean Energy Limited, Ahmedabad

Applicant

The following was present:

Shri Manoj Vyas, ACEL

ORDER

The applicant, Abellon Clean Energy Limited, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) (the Act) for grant of Category 'III' licence for inter-State trading in electricity in whole of India, except in the State of Jammu and Kashmir. On the request of applicant, the Commission vide its order dated 22.7.2010 permit the applicant to file the revise application for Category IV licence. Accordingly, the applicant had

submitted the revised application for Category IV licence. The notices in accordance with sub-section (2) of Section 15 of the Act read with Clause (4) of Regulation 6 of the CERC (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 (the 2009 regulation) were published. In response to the public notices, no objections were received. Trading in electricity is permitted under the main objects of the applicant-company.

2. In accordance with Regulation 3 (3) of the 2009 regulation, a person applying for Category `IV` trading licence should have net worth of ₹1 crore, and should have maintained minimum current ratio and liquidity ratio of 1:1, consistently for three years immediately preceding the year in which the application is made. Based on the details furnished by the applicant, it was established that the applicant had the required net worth, current ratio and liquidity ratio at the time of making of the application. Accordingly, the applicant *prima facie* qualified for grant of licence for inter-State trading in electricity as a category `IV` electricity trader.

3. On the above considerations, the Commission had proposed to grant licence to the applicant for Category `IV`. A notice under clause (a) sub-section (5) of Section 15 of the Act was published inviting suggestions/objections to the above proposal of the Commission. No

suggestions or objections have been received in response to the notice issued by the Commission.

4. In view of the above, we direct that the applicant be issued the licence for inter-State trading in electricity as category `IV` electricity trader for trading in whole of India, except the State of Jammu and Kashmir. The issue of licence shall be subject to the applicant in future complying with the provisions of the Act, the rules framed by the Central Government and the regulations specified by the Commission from time to time.

sd/-
(M.DEENA DAYALAN)
MEMBER

sd/-
(V.S.VERMA)
MEMBER

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON